

**Central Administrative Tribunal
Principal Bench, New Delhi.**

**CP-54/2017 in
OA-3427/2014**

New Delhi this the 11th day of May, 2017.

**Hon'ble Mr. Shekhar Agarwal, Member (A)
Hon'ble Mr. Raj Vir Sharma, Member (J)**

Sh. Arvind
S/o Late Sh. Rameshwar Prakash,
Aged about 45 years,
Finance & Accounts Officer,
ICAR, Krishi Bhawan,
R/o 9241, Sector-C,
Pocket-9, Vasant Kunj,
New Delhi-110070. Petitioner

(through Sh. Pankaj Sharma for Sh. Anand Mishra)

Versus
Sh. Chhabilendra Roul,
Secretary,
Indian Council of Agricultural Research (ICAR),
Krishi bhawan, New Delhi-110001. Respondents

(through Sh. S.K. Gupta)

ORDER (ORAL)

Mr. Shekhar Agarwal, Member (A)

This CP has been filed for the alleged non compliance of our order dated 18.07.2016, the operative part of which reads as follows:

“3.In this view of the matter, once the charge sheet has already been withdrawn by the respondents, so nothing remains to be adjudicated upon by this Tribunal. Therefore, this O.A has become infructuous, which is hereby dismissed, as such.

4.Needless to mention that the respondents will consider the case of promotion and other consequential service benefits of the applicant,within a period of three months from the date of receipt of a certified copy of this order, positively.”

2. Today when this matter was taken up, learned counsel for the alleged contemnors has produced an order dated 13.10.2016 of the respondents by which retrospective promotion has been granted to the applicant.

3. In view of the aforesaid, nothing survives in the CP. Accordingly, this CP is closed. Notices issued to the alleged contemnors are discharged.

(Raj Vir Sharma)
Member (J)

(Shekhar Agarwal)
Member (A)

/ns/